

THE COINAGE (AMENDMENT) ACT, 1985

No. 33 OF 1985

[24th May, 1985.]

An Act further to amend the Coinage Act, 1906.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Coinage (Amendment) Act, 1985.

Amend-
ment of
section 6.

2. Section 6 of the Coinage Act, 1906 shall be re-numbered as sub-section (1) of that section and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—

“(2) Notwithstanding anything contained in sub-section (1), if the Central Government is of opinion that it is necessary or expedient in the public interest so to do, it may authorise the coining, in like manner as is provided in that sub-section, of coins by any person (including the Government of any foreign country), beyond the limits of India and import such coins for issue under its authority under that sub-section.”.